

(PH)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20126/2005

(From the judgement and order dated 10/05/2005 in FA No. 1061/2005 of The
HIGH COURT OF GUJARAT AT AHMEDABAD)

NEW INDIA ASSURANCE CO. LTD.

Petitioner(s)

VERSUS

HARSHADBHAI AMRUTBHAI MODHIYA & ANR.

Respondent(s)

(With prayer for interim relief and office report)

Date: 07/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mrs. Pankaj Verma, Adv.

Ms. Kiran Suri, Adv.

For Respondent(s)

Mr. Shridhar Y. Chitale, Adv.

Mr. Bhuwan Puri, Adv.

Mr. Abhijat P. Medh, Adv.

UPON hearing counsel the Court made the following

O R D E R

After hearing learned counsel for the parties, the Court reserve
d its orders.

(Meenu Sethi)

hardwaj)

Court Master

(Pushap Lata B

Court Master

